

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-2613/96

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, MEMBER(A)

Wednesday, this the 18th day of December, 1996.

Mrs. V.R. Ramani,  
W/o Sh. K.C. Warror,  
Bhutan Investigation Division,  
Central Water Commission,  
P.B. No.5,  
Phuntsholing (Bhutan) ...Applicant

(through Ms. Monika Rohtagi, advocate)

versus

1. Union of India  
Ministry of Water Resources,  
through its Secretary,  
New Delhi.
2. Union of India  
Ministry of Personnel,  
Public Grievances and Pensions,  
Department of Personnel & Training,  
New Delhi.
3. The Chairman,  
Central Water Commission,  
Sewa Bhawan,  
R.K. Puram,  
New Delhi.
4. The Chief Engineer,  
Teesta Basin  
Central Water Commission,  
2nd Mile, Sevoke Road,  
Siliguri(Wsr Bengal),  
Pin: 734401.
5. The Superintending Engineer,  
Central Water Commission,  
Investigation Division,  
P.O. Tadong, Gangtok,  
(Sikkim).
6. The Executive Engineer,  
Bhutan Investigation Division,  
Central Water Commission,  
Phuntsholing,  
Bhutan. .... Respondents

The application having been heard on 18.12.1996 the  
Tribunal on the same day delivered the following:-

ORDER

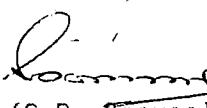
Chettur Sankaran Nair(J), Chairman

Applicant seeks a direction to respondents to regularise her services and grant her consequential benefits. According to her she is entitled to the reliefs prayed for in the light of the decision of the Supreme Court in State of Haryana Vs. Piara Singh (ATR 1992 SC 2130). A fact adjudication will be necessary to ascertain the entitlement of applicant. Applicant is allowed to make a representation before sixth respondent and if a representation is made within one month from today, the said respondent would consider the same on merits and pass a speaking order thereon within three months of the date of receipt of the same and communicate his decision to applicant.

2. Applicant will furnish a copy of this order and this original application before first respondent who shall acknowledge the same. Applicant will thereafter lodge copy of the acknowledgement in the Registry which will form part of the record.

3. With the aforesaid directions, we dispose of the original application.

Dated, this the 18th day of December, 1996.

  
(S.P. Biswas).  
Member(A)

/vv/

  
(Chettur Sankaran Nair(J))  
Chairman